

Registrar of Newspapers for India (Junior Investigator) Recruitment Rules, 1999

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Registrar of Newspapers for India (Junior Investigator) Recruitment Rules, 1999

G.S.R. 363.-In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Registrar of Newspapers for India (Junior Investigator) Recruitment Rules, 1963, except as respect things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Junior Investigator in the Office of the Registrar of Newspaper for India in the Ministry of Information and Broadcasting, namely :-

1. Short title and commencement :-

(1) These rules may be called the Registrar of Newspapers for India (Junior Investigator) Recruitment Rules, 1999.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Number of posts, classification and scale of pay :-

The number of the said posts, their classification and the scale of pay attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed to these rules.

3. Method of recruitment, age limit, qualifications, etc. :-

The method of recruitment, age limit, qualifications and other matters relating to the said posts shall be as specified in columns 5 to 14 of the said Schedule.

4. Disqualification :-

No person,

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted a marriage with any person.

shall be eligible for appointment to the said posts :

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and there are other grounds for so doing, exempt any person from the operation of this rule.

5. Power to relax :-

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

6. Saving :-

Nothing in these rules shall affect reservations, relaxation of age limits and other concessions required to be provided for candidates belonging to the Scheduled Castes, the Scheduled Tribes, Other Backward Classes, Ex-Servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE 1

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Name of post	Number of posts	Classification	Scale of pay	Whether Selection-
				cum-Seniority or
				Selection by merit
1	2	3	4	5
Junior Investigator	2*	General Central	Rs. 4500-125-7000	Selection-cum-
	(1999)	Service,		Seniority
	*Subject to variation	Group 'C',		
	dependent on	Non-Gazetted,		

	workload.	Non-Ministerial		
Age limit for direct recruits	Whether benefit of added years of service admissible under Rule 30 of the Central Civil Services (Pension) Rules, 1972	Educational and other qualifications required for direct recruits	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Period of probation, if any
6	7	8	9	10
Not applicable	No	Not applicable	Not applicable	Not applicable